

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 61/1901/2020**

This the **18th** day of **February**, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



1. Swaran Singh, age 48 years, S/o Rashpal Singh, R/o Bandral Kalan, Tehsil Akhnoor, District Jammu. (First Belt No.: 135, Last Belt No.: 11) (Date of Engagement: 01-07-1994) (Date of Disengagement: October, 2018) and 02 others.

.....Applicants

(Advocate:- Mr. C.S. Azad)

**Versus**

1. State of Jammu & Kashmir through Commissioner-cum-Secretary to Govt., Home Department, J&K Government, Civil Secretariat and 4 ors.

.....Respondents

(Advocate: Mr. Amit Gupta, 1d. Additional Advocate General)

**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Anand Mathur, Member-A)**

The present TA has been received by way of transfer from Hon'ble High Court of J&K at Srinagar. It has been submitted by the learned A.A.G. that since the case pertains to Voluntary Home Guard, this Tribunal has no jurisdiction to entertain the present matter.

2. Contention of learned A.A.G. has force and has to be accepted. The post of Voluntary Home Guard has not been brought within the jurisdiction of this Tribunal by notification to be issued by the Central Government under Section 14 (2) of the Administrative Tribunal Act, 1985 and the Tribunal cannot assume jurisdiction in respect

of any service matter pertaining to the N.R.H.M. under the Act. We accordingly hold that this Tribunal is not vested with any jurisdiction to entertain any petition related to any service dispute with regard to Voluntary Home Guards.



3. In similar circumstances, the Bench of Armed Forces Tribunal, Jammu comprising of Hon'ble Mr. Justice Mohammad Tahir, Member (J) and Hon'ble Vice Admiral A.G.Thapliyal in TA No. 267 of 2017 (SWP No. 1188 of 2014) titled Bahadur Singh v/s Union of India vide order dated 25.03.2019 held that since the Tribunal does not have the jurisdiction to deal with the matter, the case be sent back to the Registrar (Judicial), High Court of Jammu & Kashmir to be listed before the appropriate Bench.
4. Therefore, since this Tribunal has no jurisdiction to deal with the present case, this case be sent back to Registrar (Judicial), High Court of Jammu & Kashmir at Jammu to be placed before the Hon'ble Bench for further orders.
5. Both the parties are directed to appear before the Registrar (Judicial), High Court of Jammu & Kashmir at Jammu on 15.03.2021.

**(ANAND MATHUR)**  
**MEMBER (A)**

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**

/M.M/